



## The Provincial Small Cause Courts (Delhi Amendment) Act, 1995

Act 8 of 1996

**Keyword(s):**

**Provincial Small Cause Court, 1887, Amendment, As Applicable to Delhi**

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1. (1) Short title and commencement.—(1) These rules may be called the Delhi Motor Vehicles (Amendment) Rules, 1996.  
 (2) They shall come into force from the date of their publication in the Delhi Gazette.

2. Amendment of Rule 99.—In the Delhi Motor Vehicle Rules, 1993, in rule 99 in sub-rule (1), for clause (a), the words shall be substituted namely:—

“(a) Every Motor Vehicle shall have to carry a valid “Pollution under Control Certificate” issued by the Transport Department or any pollution checking centre duly authorised by the Commissioner to carry out Pollution level check on the exhaust of the motor vehicle and for the tuning of the same, if required”.

By Order and in the name of  
 Lt. Governor of the National  
 Capital Territory of Delhi  
 MRS. KIRAN DHINGRA

विधि, न्याय एवं विधायी कार्य विभाग

अधिसूचना

दिल्ली, 4 सितम्बर, 1996

संख्या फा. 14 (23)/95-एल.ए./389.—भारत के राष्ट्रपति की दिनांक 27 अगस्त, 1996 को मिली अनुमति के पश्चात् विधान सभा द्वारा पारित निम्नलिखित अधिनियम जन साधारण के सूचनार्थ प्रकाशित किया जा रहा है :—

प्रान्तीय लघुवाद न्यायालय (दिल्ली संशोधन) अधिनियम, 1995 (दिल्ली अधिनियम संख्या 8, 1996)

“राष्ट्रीय राजधानी क्षेत्र दिल्ली की विधान सभा द्वारा पारित”

अधिनियम

दिल्ली राष्ट्रीय राजधानी राज्यक्षेत्र में यथाप्रवृत्त प्रान्तीय लघुवाद न्यायालय अधिनियम, 1887 का संशोधन करने के लिये यह दिल्ली राष्ट्रीय राजधानी राज्यक्षेत्र की विधान सभा द्वारा भारतीय गणतंत्र के 47वें वर्ष में निम्न प्रकार अधिनियमित किया जाए :—

1. संक्षिप्त, शीर्षक, विस्तार एवं प्रारम्भ:—(1) इस अधिनियम को प्रान्तीय लघुवाद न्यायालय (दिल्ली संशोधन) अधिनियम, 1995 कहा जाएगा।

(2) यह सम्पूर्ण दिल्ली राष्ट्रीय राजधानी में विस्तारित होगा।

(3) यह तत्काल प्रभावो होगा।

2. धारा 15 का संशोधन दिल्ली राष्ट्रीय राजधानी राज्यक्षेत्र पर इसके लागू होने से प्रान्तीय लघुवाद न्यायालय अधिनियम, 1887 की धारा 15 में

(1) उपधारा (2) में आए शब्द “पाँच सौ रुपये” के स्थान पर शब्द “पाँच हजार रुपये” प्रतिस्थापित किए जाएंगे।

(2) उपधारा (3) में आए शब्द “एक हजार रुपये” के स्थान पर शब्द “दस हजार रुपये” प्रतिस्थापित किए जाएंगे।

आर. टी. एल. डिसूजा, अवर सचिव

DEPARTMENT OF LAW, JUSTICE & LEGISLATIVE AFFAIRS

NOTIFICATION

Delhi, the 4th September, 1996

F. 14(23)/95-LA/389.—The following Act of Legislative Assembly received the assent of the President of India on 27 August, 1996 and is hereby published for general information:—

THE PROVINCIAL SMALL CAUSE COURTS (DELHI AMENDMENT) ACT, 1995

(DELHI ACT NO. 8 OF 1996)

(As passed by the Legislative Assembly of the National Capital Territory of Delhi)

AN ACT

To amend the Provincial Small Cause Courts Act, 1887 as applicable to the National Capital Territory of Delhi.

Be it enacted by the Legislative Assembly of the National Capital Territory of Delhi in the Forty-seventh Year of Republic of India as follows:—

1. Short Title extent and commencement:— (i) This Act may be called the Provincial Small Cause Courts (Delhi Amendment) Act, 1996.

(ii) It extends to the whole of the National Capital Territory of Delhi.

(iii) It shall come into force at once.

2. Amendment of Section 15:—In its application to the National Capital Territory of Delhi, in section 15 of the Provincial Small Cause Courts Act, 1887—

(i) In sub-section (2), for the words “five hundred rupees”, the words “five thousand rupees” shall be substituted.

(ii) In sub-section (3), for the words “one thousand rupees”, the words “ten thousand rupees” shall be substituted.

R. T. L. D'Souza, Under Secy